SARDAR SWARAN SINGH: No indirect help to my knowledge, unless toy argument he wants to say that this amounts to indirect help for which I would require a specific query.

SHRI MAHESWAR NAIK: May I know whether it is a fact that greater encouragement is being given to the export of high grade manganese ore and, if so, whether that policy is not going to affect the interests of our ferromanganese factories in the future?

SARDAR SWARAN SINGH: No. Sir. That has already been taken into consideration. The export market is for a particular grade of manganese ore and we are anxious to earn foreign exchange. Therefore, promotion of export is in the interests of the country, and we will safeguard the interest or the indigenous manufacturers also.

SHRI MAHESWAR NAIK: What I wanted to know is whether greater encouragement of export is not going to affect the interests of our future factories which are going to be started here in India.

SARDAR SWARAN SINGH: The hope is that it will not.

SHRI BHUPESH GUPTA: May I know the total amount of foreign exchange earned by the export of fero-manganese and what part of that foreign exchange is available to the Indian nationals or to India?

SARDAR SWARAN SINGH: So far as the first part is concerned, I would require notice because I do not know what was the actual selling price of the ferro-manganese that was actually exported. I did not catch the import of the second part, but whatever foreign exchange is earned, that is available for the Reserve Bank.

SHRI BHUPESH GUPTA: May I know, Sir. whether in this matter certain foreign interests are involved and part of the earnings go to the foreign concerns?

SARDAR SWARAN SINGH: I do not follow the question.

to Questions

MR. CHAIRMAN: "Whether in this transaction any foreign interests are involved and whether any of the earnings go to them?" That is what he asks.

SARDAR SWARAN SINGH: Sir, when anything is exported, some foreign interest will be there because it has to be exported to somebody abroad. As to which transaction and which foreign interest . . .

MR. CHAIRMAN: Mr. Kesava Rao.

## GRANTS TO ALL-INDIA ORGANISATIONS FOR REMOVAL OF UNTOUCHABILITY

\*233. SHRI V. C. KESAVA RAO: Will the Minister of HOME AFFAIRS be pleased to state the amount of grant given by Government to each of the all-India organisations engaged in making propaganda for the removal of untouchability in the country during the year 1957-58?

THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA): A statement is laid on the Table of the House.

## **STATEMENT**

	Name of the organisation	Amount of
		Central
		Grant
		(Rs.)
1.	All India Harijan Sevak	
	Sangh •	3>24>6°0
2.	Bhartiya DepressedClasses	
	League	2,25,000
3.	The Servants of Indian	
	Depressed Classes	
	Society (Bharat Dalit	
	Sevak Sangh)	47>7°°
4.	Ishwar Saran Ashram	
	Prayag	64,000

SHRI V. C. KESAVA RAO: May I know whether all these organizations which receive grants from the Central Government sent up any

schemes before or after getting the grants?

SHRIMATI VIOLET ALVA: They place their schemes before getting the grants and they fulfil the schemes as the grants are given.

SHRI V. C. KESAVA RAO: May I know whether the Central Government has gone through all these reports and seen what they are doing with this money and how the money has been spent during these last two years?

SHRIMATI VIOLET ALVA: That is the business of the Government to go through all the reports as we are giving grants for the schemes that they put forward.

SHRI V. C. KESAVA RAO: May I know which of these All-India organizations are having branches?

SHRIMATI VIOLET ALVA: That is a larger question. If the hon. Member wants details, I will give him the branches and where they are situated.

श्री: किशोर राम : ग्रांट दिये गये इंस्टिट्यूशंस में से कितने इंस्टिट्यूशंस पर केस चल रहा है ?

श्रीम है: बायलेट अल्वाः वह मुझे पता नहीं है।

SHRI T. BODRA: May I know if the accounts of the non-official organizations are audited just like any other Government expenditure?

MR. CHAIRMAN: "Are the accounts of all these organizations audited?" That is what he asks

SHRIMATI VIOLET ALVA: Yes Sir. There is a provision for test check by the Comptroller and Auditor-General of India at his discretion whenever he wants to check up the accounts.

مولانا ایم - فاروقی : کها آنریبل منستریه بتائینگی که کیا یه بهی جانچ کی گئی که جن انسٹی تیوشنس کر گرانت دی جاتی ہے انہوں نے کیا کام کیا ؟

† मौलाना एम० फारूकी : क्या ब्रानरे-बिल मिनिस्टर यह बतायेंगी कि क्या यह भी जांच की गई कि जिन इंस्टिट्यूशंस को ग्रांट दी जाती है उन्होंने क्या काम किया है ?]

श्रमः वायलेट ग्रत्वाः जांच की जाती है ग्रीर उसके बाद ग्राण्ट दी जाती है।

مولانا ایم - فاروتی: گرانت دینے کے بعد اگر کوئی انسٹی تیوٹی بیکار تابت ہوتا ہے تو کیا اس کی گرانت بند کر دی چاتی ہے ؟

†[मौल.ना एम॰ फारूर ) : ग्रांट देने के बाद ग्रगर कोई इंस्टिट्यूशन बेकार साबित होता है तो क्या उसकी ग्रांट बन्द कर दी जाती है ?]

श्रमा वायलेट अल्दाः जीहां, बन्द करदी जाती हैया कम करदी जाती है।

SHRI V. PRASAD RAO: May I know, Sir, whether any of these amounts are utilised for the payment of full-time workers for the All India Harijan Sevak Sangh or the Bhartiya Depressed Classes League?

SHRIMATI VIOLET ALVA: I have not got that break-up with me now.

SHRI V. C. KESAVA RAO: May I know what is the actual work carried on by these organizations?

SHRIMATI VIOLET ALVA: They carry on the work of running hospitals, propaganda and programmes comprising employment, exhibition of films, holding conferences and meetings and so on; magic lantern slides and all these.

f[] Hindi translation.

MR. CHAIRMAN: All the usual j means.

SHRI V. PRASAD RAO: What about the Ishwar Saran Ashram, Prayag? Is it an all-India organization?

SHRIMATI VIOLET ALVA: That is what is said in the statement which is laid on the Table of the House.

SHRI JASWANT SINGH: May I know whether these grants which are given to the different organiza tions are on a uniform scale or different organizations receive different grants? If so, what is the largest grant given to any one organization?

SHRIMATI VIOLET ALVA: It is already there in the statement laid. The All India Harijan Sevak Sangh gets Rs. 3,24,600. The Bhartiya Depressed Classes League gets . . .

MR. CHAIRMAN: Yes, that is all in the statement enclosed.

SHRIMATI VIOLET ALVA: ... Rs. 2,25,000 and so on.

SHRI N. M. LINGAM: May I know if there is any independent agency to evaluate the work of these organizations; if not, do the Government propose to set up one?

SHRIMATI VIOLET ALVA: I said the other day in the debate that there is an agency which will evaluate the work of these organizations.

SHRI V. C. KESAVA RAO: May I know, Sir, whether the Minister has got any such information that a few individuals are getting money from these organizations and that they are not doing any work?

SHRIMATI VIOLET ALVA: No, Sir. We very carefully go through this.

•234. [This question has been transferred to the list of questions for written answers for the 6th May 1958, where it appears as Unstarred Ques-uon No. 21-A.]

BOARD OF ENQUIRY TO INITIATE PROCEED-ING AGAINST OFFICERS RESPONSIBLE FOR LIFE INSURANCE CORPORATION INVEST-MENT IN THE MUNDHRA CONCERNS

- \*235. SHRI AMOLAKH CHAND: Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 395 in the Rajya Sabha on the 13th March 1958? and state:
- (a) whether the Board of Enquiry has since been set up;
- (b) if so, the progress so far made by the Board; and
- (c) the time by which the enquiry is likely to be completed?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) to (c). A Board of Inquiry consisting of Shri Justice Vivian Bose as Chairman and Shri Sukumar Sen and Shri W. R. S. Satthianadhan I.C.S., as members has been set up on the 5th May 1958 to inquire into the charges against the officers concerned. No time limit has been fixed for submission of the report of the Board. It is however understood that the report will be submitted as early as possible.

SHRI AMOLAKH CHAND: May I know whether this inquiry which is being conducted is to be held *in camera* and whether it is a departmental inquiry or an inquiry for committing acts which may amount to an offence under the existing criminal law?

SHRI B. R. BHAGAT: This inquiry is being held under the All India Services (Discipline and Appeal) Rules 1955 and it is customary for su\*'h inquiry to be held *in* camera.

SHRI AMOLAKH CHAND: May I know whether the charge-sheets against the various officers have been framed by the Board of Inquiry or by the Finance Ministry and whether it would be possible for the Finance Minister to acquaint the House with